

THE VOLUNTARY SURRENDER OF SALARIES
(EXEMPTION FROM TAXATION) AMENDMENT
ACT, 1956

ACT No. 6 OF 1956

An Act further to amend the Voluntary Surrender of Salaries
(Exemption from Taxation) Act, 1950.

[21st March, 1956]

BE it enacted by Parliament in the Seventh Year of the Republic
of India as follows:—

Short title.

1. This Act may be called the Voluntary Surrender of Salaries
(Exemption from Taxation) Amendment Act, 1956.

Insertion of
new section
3.

2. In the Voluntary Surrender of Salaries (Exemption from Taxa-
tion) Act, 1950, after section 2, the following section shall be inserted, 61 of 1950.
namely:—

Provisions
of section 2
to apply to
allowances.

“3. The provisions of section 2 shall apply in relation to any
allowances specified in, or determined by, any of the laws men-
tioned in that section which are due to any such person as is
referred to therein for any period after the 1st day of April, 1955,
as they apply in relation to any salary so specified or determined.”